

Central Information Commission

CIC/AD/A/2009/001769
Dated 28th January, 2010

Name of the Applicant : **DR. CHANDRASHEKHAR DATTA**

Name of the Public Authority : **CLW, WEST BENGAL**

Background

1. The Applicant filed his RTI request on 21.05.09 with the CPIO, CLW, Chittaranjan seeking information about the number of work charged posts being operated in CLW administration in Horticulture, School, Personnel branch and Accounts in group B & group A, upto which period these posts will operate in work charged mode in group B & group A (along with certified copy of rules), whether Railway Ministry's approval is required or not, if so, how payments attached to such posts are being charged (along with certified copy of rules), etc. against 5 points. The PIO replied on 18.06.09 providing point wise information. Not satisfied with reply, the Applicant filed his First Appeal on 22.06.09 stating that no information has been provided till date. The Appellate Authority in his order dated 03.07.09 informed the Appellant that the appeal has been thoroughly examined by him and that he has found that the CPIO's reply is correct. Being aggrieved with the reply, the Applicant filed his Second Appeal before the Commission stating that information provided is vague and that rulings have not been furnished to him.
2. The Bench of Mrs. Annapurna Dixit, Information Commissioner scheduled the hearing for 28th January, 2010.
3. Mr. A.P. Dey, CPIO, Mr.A.Chakraborty, Welfare Inspector, Mr.A.K. Sinha, CLA and Mr. A. Roy, Steno represented the Public Authority through video conferencing.
4. The Appellant was not present during the hearing.

Decision

5. The Respondent submitted that the information against point 1 regarding work charged post has been provided by the PIO on 18.06.09 . However, with regard to rules which the Appellant has complained that he has not received, he stated that no such rules are available on record. On reviewing the submission of the Respondent the Commission directs the Respondent to inform about the non-availability of rules as

sought by the Appellant while giving the reasons for their non availability. Rest of the information has been provided. The appeal is accordingly disposed off.

(Annapurna Dixit)
Information Commissioner

Authenticated true copy:

(G. Subramanian)
Deputy Registrar

Cc:

1. Dr. Chandrashekhar Datta
24, Ganapati Avenue
CLW Chittaranjan
Distt. Burdwan – 713 331
West Bengal
2. The PIO
Chittaranjan Locomotive Works
Chittaranjan
Dist. Burdwan – 713 331
West Bengal.
3. The Appellate Authority
Chittaranjan Locomotive Works
Chittaranjan
Dist. Burdwan – 713 331
West Bengal.
4. Officer in charge, NIC
5. Press E Group, CIC